

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE BENCH AT CHENNAI**

**OA No 37 OF 2025**

**IN THE MATTER OF:**

**CHANDRA SEKHAR REDDY**

**..... Applicant**

**Vs**

**GOVT OF ANDHRA PRADESH REP BY ITS SECRETARY MAUD  
DEPARTMENT AND OTHERS**

**.... Respondents**

**REPORT FILED BY THE APPCB 4<sup>th</sup> RESPONDENT**

**DATE- 04.04.2025**



**M/s MADHURI DONTI REDDY  
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH**

**A.P. POLLUTION CONTROL BOARD**

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**BEFORE NATIONAL GREEN TRIBUNAL  
SOUTHERN BENCH, CHENNAI  
ORIGINAL APPLICATION No. 37 of 2025**

**REPORT OF APPCB IN THE MATTER OF O.A. NO.37 of 2025  
SUBMITTED TO HON'BLE NATIONAL GREEN TRIBUNAL,  
SOUTHERN BENCH, CHENNAI IN COMPLIANCE TO THE HON'BLE  
NGT ORDERS DATED 03<sup>rd</sup> MARCH,2025**

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*Nawendu Salote*  
*04/04/2025*

Andhra Pradesh Pollution Control Board,

Regional Office Nellore  
**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
Regional Office  
**NELLORE.**

**Date:04-04-2025**

**Place: Nellore.**

## **I. Preamble**

Sri P. Chandra Sekhar Reddy, Member of the Legislative Council, East Rayalaseema Teachers Constituency, NO.27/2/1801, 3<sup>rd</sup> Street, Ramji Nagar, Nellore, SPSR Nellore District, Andhra Pradesh, submitted a representation to the Hon'ble National Green Tribunal, Southern Bench, Chennai, regarding establishment of a "Smart Street Vending Market" with 200 vending shops as a pilot project at Mypadu Road, Nellore, initiated on the bank of an irrigation Canal - Jaffar Saheb Canal, Nellore, Andhra Pradesh without consent from the Statutory Departments, through Government order G.O.R.T. No.1005 dated 20.12.2024 issued by the 1st Respondent(The Secretary, Municipal Administration and Urban Development, GoAP) and registered the representation as O.A. No. 37 of 2025. In the Matter, the respondent no.4 (the Member Secretary, APPCB, Vijayawada) & no.7 (The Environmental Engineer, APPCB, Nellore).

## **II. Orders of the Hon'ble National Green Tribunal (SZ), Chennai dated. 03.03.2025**

The Hon'ble National Green Tribunal, Southern Bench, Chennai vide order dated 03.03.2025, the gist of the order is as follows:

- “1. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.3 and 6, who are directed to file a report before the date of next hearing.*
- 2. The applicant is directed to serve papers on the standing counsel appearing for the official respondents.*
- 3. Let the matter be listed on 08.04.2025 under the caption ‘For Admission’.”*

Copy of the Hon'ble NGT order is enclosed as **Annexure-I**.

In compliance with the orders of the Hon'ble NGT, the following committee has been constituted by the Collector & District Magistrate, SPSR Nellore District to direct the concerned officials to conduct joint inspection and submit a detailed report:

*Nawendu Salote*  
04/04/2025  
ENVIRONMENTAL ENGINEER  
A.P. POLLUTION CONTROL BOARD  
Regional Office  
NELLORE.

| S. No. | Name of the Officer                              | Committee Team  |
|--------|--|---|
| 1.     | The Commissioner, Municipal Corporation, Nellore | Convener  |
| 2.     | The Forest Settlement Officer, Nellore           | Member (On behalf of the Collector & District Magistrate) |
| 3.     | The Superintending Engineer, Irrigation, Nellore | Member  |
| 4.     | The Environmental Engineer, APPCB, Nellore       | Member  |
| 5.     | The Project Director, MEPMA, Nellore             | Member  |

### III. Field Observations:

In obedience to the proceedings of the District Collector, SPSR Nellore District, the Joint committee inspected the proposed "Smart Street Vending Market" area on 25.03.2025 and observed the following:

- The proposed pilot project is located in between Mypadu village road & left Jaffar Saheb canal bund with a length of 760m & width of 9m.
- The proposed project establish about 200 nos of shops.
- The proposed site of the pilot project plan submitted by the Municipal Corporation authorities, the built up area is less than 20,000 Sqm. Hence, the proposal does not attract Environment Impact Assessment (EIA) Notification,2006, thus the present proposal exempted from obtaining Environmental Clearance from MoEF&CC, GoI. However, ***Building construction project  $\geq 5,000$  sq. m., but  $< 20,000$  sq. m. built-up area (without connectivity to terminal STP) falls under Green category as per CPCB new classification of industries/activities at Sl.No.10.2 of Building Construction projects vide circular dated. 12.02.2025.*** The project proponent shall obtain Consent To Establish (CTE) & Consent To Operate (CTO) from the APPCB under the provisions of Water & Air Acts, if the waste water generated from the proposed pilot project is not connected to terminal STP. During the joint inspection, the municipal authorities informed that the domestic wastewater generated from the proposed pilot project will be connected to UGD and same will be treated in the existing STP of 55 MLD capacity at Allipuram. Thus, the proposed pilot project does not require CTE & CTO of APPCB
- Further, the Solid waste & plastic waste generated from the proposed pilot project shall be segregated at source, collected properly & disposed as per the Solid Waste Management Rules,2016 & Plastic Waste Management Rules,2016 respectively.

  
 04/04/2025  
**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
 Regional Office  
 NELLORE.

- Further, the project authorities shall provide fencing all along the Jaffar Saheb canal bund to avoid throwing of solid waste/ plastic waste into Jaffar saheb canal in order to prevent water pollution.

This report is submitted to the Hon'ble National Green Tribunal in due compliance of the directions issued by the Hon'ble Tribunal. The APPCB will abide by all such directions, as the Hon'ble Tribunal may deem fit and appropriate.

**Date: 04-04-2025**

**Place: Nellore.**

*Nawrudu Anolk*  
*04/04/2025*

**ENVIRONMENTAL ENGINEER**  
**APPCB, RO, Nellore.**

**ENVIRONMENTAL ENGINEER**  
**A.P. POLLUTION CONTROL BOARD**  
**Regional Office**  
**NELLORE.**

**Item No.01:****BEFORE THE NATIONAL GREEN TRIBUNAL  
SOUTHERN ZONE, CHENNAI**

[Through Physical Hearing (Hybrid Option)]

**Original Application No.37 of 2025(SZ)****IN THE MATTER OF:**

P. Chandra Sekhar Reddy,  
Andhra Pradesh.

...Applicant(s)

*With*

Government of Andhra Pradesh,  
Represented by its Secretary,  
Municipal Administration & Urban Development,  
Andhra Pradesh and Ors.

...Respondent(s)

**Date of hearing: 03.03.2025.**

**CORAM:**

**HON'BLE Smt. JUSTICE PUSHPA SATHYANARAYANA, JUDICIAL MEMBER**

**HON'BLE Dr. SATYAGOPAL KORLAPATI, EXPERT MEMBER**

For Applicant(s): M/s. A. Suresh Sakthi Murugan,  
T. Srinivasalu & V. Narayanan.

For Respondent(s): Mrs. Madhuri Donti Reddy for R3 & R6.

ORDER

1. The learned counsel Mrs. Madhuri Donti Reddy accepts notice on behalf of Respondents No.3 and 6, who are directed to file a report before the date of next hearing.
2. The applicant is directed to serve papers on the standing counsel appearing for the official respondents.
3. Let the matter be listed on **08.04.2025** under the caption '**For Admission**'.



Sd/-

Smt. Justice Pushpa Sathyanarayana, JM

Sd/-

Dr. Satyagopal Korlapati, EM

O.A. No.37/2025(SZ)  
03<sup>rd</sup> March, 2025. Mn.